

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 29048/2018

[Arising out of impugned judgment and order dated 03-08-2018 in PIL No. 6/2013 passed by the High Court of Judicature at Bombay]

MUNICIPAL CORPORATION OF GREATER MUMBAI & ORS. Petitioner(s)

VERSUS

PANKAJ BABULAL KOTECHA & ANR. Respondent(s)

(IA No. 156826/2018 - EXEMPTION FROM FILING O.T.)

Date : 30-05-2025 This matter was called on for pronouncement of judgment today.

For Petitioner(s) : Mr. Sudarsh Menon, AOR

For Respondent(s) : Mr. Kunal Cheema, AOR  
Mr. Raghav Deshpande, Adv.  
Mr. Shubham Chandankhede, Adv.

Mr. Varad Kilor, Adv.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bagla, Adv.  
Mr. Sourav Singh, Adv.

Hon'ble Mr. Justice Surya Kant pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Nongmeikapam Kotiswar Singh.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

Pending applications, if any, also stand disposed of.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR

(signed reportable judgment is placed on the file)